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CENTRAL ADMINISTRATIVE TRIBUNAL, ALIABAD BENCH.

Registration O.A. No. 945 of 1987

Shri S.D. Bhanu Applicant.

Versus

Union of India
and others Respondents.

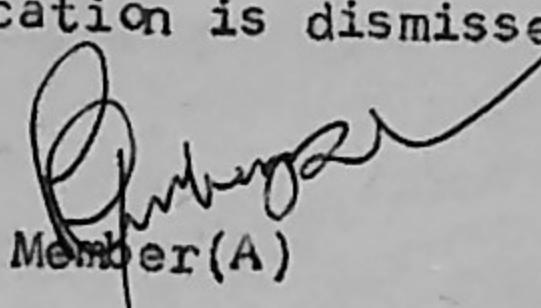
Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant has filed this application praying that a certiorari be issued commanding the respondents to withdraw the order of transfer which had been passed with malafide intentions and they may be directed to pay T.T.A. and joining time to the applicant and may also be directed to pay his full salary for the month of July, 1987 and he may be taken on duty at Aligarh Forthwith when he was posted in the Central Excise Department.

2. The applicant feels aggrieved from the transfer order 16.7.1987. According to the applicant, he could not have been transferred and the transfer order was malafide and was uncalled for, and the order was not signed by the officer concerned and he was neither given joining time nor paid T.T.A. The respondents have pointed out that it was an administrative order to transfer him. The Tribunal passed an order directing the applicant to join the place of posting and in pursuance thereof ^{he} has admittedly joined. As the applicant has joined on his place of transfer, the relief so far as the transfer order is concerned, has become infructuous. The learned counsel

for the applicant states that now he has obeyed the transfer order so his grievance against the transfer order is just. The respondents have stated that no T.T.A. to the applicant at the joining time is admissible as his transfer has been made on his own request. So , the applicant was not entitled for the benefit of the same. So far as the salary for the period before joining to the date of transfer is concerned, it is for the applicant to approach the department and the department will decide this matter in accordance with law. Accordingly the application is dismissed. No order as to costs.


Member (A)


Vice-Chairman

Dated: 13.8.1992.

(n.u.)